Gwalior Bench:Dated -07.03.2022

Shri Ankur Maheshwari, learned counsel for the applicant.

Shri B.M. Shrivastava, learned PP for the respondent/State.

Shri Rajiv Shrivastava, learned counsel for the complainant.

The applicant has filed this **fourth** bail application u/S.439 Cr.P.C for grant of bail. Applicant has been arrested on 08-07-2020 by Police Station Devgarh, District Morena in connection with Crime No.74/2020 registered for offence punishable under Sections 302, 323, 294, 506, 34 of IPC. His earlier bail applications were dismissed as withdrawn.

It is the submission of learned counsel for the applicant that false case has been registered against him and he is suffering confinement since 08-07-2020 and material prosecution witnesses including injured witness have been examined, therefore, chance of tampering with the evidence/witnesses is remote. Applicant does not bear any criminal record. Looking to the period of custody and the fact that material prosecution witnesses have been examined, his case be considered for bail. Confinement amounts to pretrial detention. He further undertakes not to be source of embarrassment and harassment to the complainant party in any manner and would not move in the vicinity of complainant

party and would cooperate in trial. Counsel seeks parity *vis-a-vis* order dated 11.02.2022 passed in MCRC No.6250/2022 of co-accused namely Jardan Singh. Further applicant voluntarily intends to serve the National/Environmental/Social cause to purge his misdeed if any, in case bail is granted.

Counsel for the State opposed the prayer and prayed for dismissal of the bail application.

Learned counsel for the complainant also opposed the prayer and submitted that applicant was instrumental in inflicting blow to the deceased and if he is released on bail then stringent conditions be imposed.

Heard learned counsel for the parties at length and considered the arguments advanced by them.

Considering the submission specially the fact that material prosecution witnesses have been examined, therefore, chance of tampering with the evidence is remote and further looking to the period of custody, this Court intends to allow this application but with be released on bail, on his furnishing personal bond of **Rs.1,00,000/- (Rupees One Lac only) with two solvent sureties** of like amount to the satisfaction of trial Court.

This order will remain operative subject to compliance of the

following conditions by the applicant:-

1. The applicant will comply with all the terms and conditions of the bond executed by him;
2. The applicant will cooperate in the investigation/trial, as the case may be;
3. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The applicant shall not commit an offence similar to the offence of which he is accused;
5. The applicant will not seek unnecessary adjournments during the trial;
6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;
7. **Applicant shall mark his presence on every Monday before the concerned Police Station between 10:30 am to 2 pm till conclusion of trial without any fail and shall register his presence otherwise his bail shall be cancelled.**
8. **Applicant shall not be a source of harassment and embarrassment to the complainant party in any manner and shall not move in their vicinity and if any harassment and embarrassment is caused by the applicant to the complainant side, then benefit of bail shall be immediately withdrawn and it would be the duty of police officers to look into the complaint**

of complainant side if any mischief is done by the applicant.

9. **It is made clear that this bail is granted once the case is made out for bail and thereafter, direction for plantation of saplings is given and it is not the case where a person intends to serve social cause can be given bail without considering the merits.**

एतद् द्वारा यह भी निर्देशित किया जाता है कि आवेदक **05 पौधों का फल देने वाले पेड़ अथवा नीम/पीपल)** रोपण करेगा तथा उन्हे अपने आस पडोस में पेड़ों की सुरक्षा के लिए बाड़ लगाने की व्यवस्था करनी होगी ताकि पौधे सुरक्षित रह सके। आवेदक का यह कर्तव्य है कि न केवल पौधों को लगाया जाऐ, बल्कि उन्हें पोषण भी दिया जाए। **''वृक्षारोपण के साथ, वृक्षापोषण भी आवश्यक है।''** आवेदक विशेषतः **6–8 फीट ऊूंचे पौधे/पेड़ों को लगायेगे ताकि वे शीघ्र ही पूर्ण विकसित हो सकें**। अनुपालन सुनिश्चित करने के लिए, आवेदक को रिहा किये जाने की दिनांक से **30 दिनों के भीतर विचारण न्यायालय** के समक्ष वृक्षों/पौधों के रोपण के सभी फोटो प्रस्तुत करने होगें। तत्पश्चात्, अगले तीन वर्ष तक हर तीन महीने में आवेदक के द्वारा विचारण न्यायालय के समक्ष प्रगति रिपोर्ट प्रस्तुत की जाएगी।

वृक्षों की प्रगति पर निगरानी रखना आवेदक का कर्तव्य है क्योंकि पर्यावरण क्षरण के कारण मानव अस्तित्व दांव पर है और न्यायालय अनुपालन के बारे में आवेदक द्वारा दिखाई गई किसी भी लापरवाही को नजर अंदाज नही कर सकता है। इसलिए आवेदक को पेड़ों की प्रगति और आवेदक द्वारा अनुपालन के संबंध में एक रिपोर्ट प्रस्तुत करने के लिए निर्देशित किया जाता है एवं आवेदक द्वारा किये गये अनुपालन की एक संक्षप्ति रिपोर्ट विचारण न्यायालय के समक्ष प्रत्येक तीन माह में प्रस्तुत की जायेगी।

वृक्षारोपण में या पेड़ों की देखभाल में आवेदक की ओर से की गई कोई भी चूक आवेदक को जमानत का लाभ लेने से वंचित कर सकती है।

आवेदक को अपनी पसंद के स्थान पर इन पौधों/पेडों को रोपने की

स्वतंत्रता होगी, यदि वह इन रोपे गये पेडों की ट्री गार्ड या बाड़ लगाकर रक्षा करना चाहता है, अन्यथा आवेदक को वृक्षों के रोपण के लिए तथा उनके सुरक्षा उपायों के लिए आवश्यक खर्चे वहन करना होगें।

इस न्यायालय द्वारा यह निर्देश एक परीक्षण प्रकरण के तौर पर दिए गए हैं ताकि हिंसा और बुराई के विचार का प्रतिकार, सृजन एवं प्रकृति के साथ एकाकार होने के माध्यम से सामांजस्य सीापित किया जा सके। वर्तमान में मानव अस्तित्व के आवश्यक अंग के रूप में दया, सेवा, प्रेम एवं करूंणा की प्रकृति को विकसित करने की आवश्यकता है क्योंकि यह मानव जीवन की मूलभूत प्रवृतियां हैं और मानव अस्तित्व को बनाए रखने के लिए इनका पुनर्जीवित होना आवश्यक है।

यह निर्देश आवेदक के द्वारा स्वतः व्यक्त की गई सामुदायिक सेवा की इच्छा के कारण दिया गया है जो स्वैच्छिक है।

''यह प्रयास केवल एक वृक्ष के रोपण का प्रश्न न होकर बल्कि एक विचार के अंकुरण का है।''

It is expected from the applicant that he shall submit photographs by downloading the mobile application (NISARG App) prepared at the instance of High Court for monitoring the plantation through satellite/Geo-tagging.

Application stands allowed and **disposed of.**

Copy of this order be sent to the trial Court concerned for compliance.

Certified copy as per rules.

(Anand Pathak)
Judge

Rashid

RASHID KHAN
2022.03.08 10:32:30 +05'30'
11.0.8